
(1995) 12 SC CK 0033

In the Supreme Court Of India

Case No : Civil Appeal No. 1157 of 1982

Narendra Nath Sinha

APPELLANT

Vs

State of U.P. and Others

RESPONDENT

Date of Decision : 05-12-1995

Acts Referred:

Citation : (1995) 7 SCALE 252 : (1996) 1 SCC 523 : (1995) 6 SCR 233 Supp

Hon'ble Judges : K. Ramaswamy, J; Faizan Uddin, J; B. N. Kirpal, J

Bench : Full Bench

Advocate : Narayan B. Shetye, A.K. Sanghi and Diwakar Chaturvedi, for the Appellant; Anil Kumar Gupta, T.N. Singh and R.B. Misra, for the Respondent

Final Decision : Disposed Of

Judgement

1. It is not necessary to go into the controversy raised in this appeal since the contesting respondents have already retired by attaining superannuation. This Court while granting leave and admitting the appeal stated thus:

Status quo pending disposal of the appeal as of today in the matter of reversion as a consequence of the judgment of the High Court. Future promotions will be subject to the result of the appeal.

2. In the judgment of the High Court in first part in paragraph 46, it was stated thus:

3. 1982

We would further like to clarify that any order that may be passed in these writ petitions should not effect any confirmation or substantive promotion made prior to the filing of the writ petitions.

4. In the ultimate paragraph of the judgment a contrary opinion was expressed stating that any action taken prior to November 29, 1979 was illegal.

5. It is stated by the appellant that on his promotion as Executive Engineer on

July 12, 1979 though initially on ad hoc basis, he was confirmed and regularised as an Executive Engineer on June 30, 1980. The writ petition case No. 2447 of 1980 came to be filed by V.N. Mittal on September 29, 1980. In view of the above facts and in view of the directions issued by this Court the consequence would be that the status quo which the appellant had prior to the order passed by this Court, would continue. The rights accrued to the appellant prior to the date of the filing of the writ petition would continue to be available to him, since his promotion and confirmation as such was not quashed. The Government, therefore, would work out the rights of the appellant accordingly.

6. The appeal is accordingly disposed of. No costs.